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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

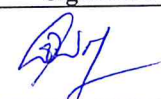
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.399/9/HDB/2018
NAME OF THE COMPANY	Indus Towers Ltd
NAME OF THE PETITIONER(S)	G.U. Kameswara Rao
NAME OF THE RESPONDENT(S)	Indus Towers Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sushanth Reddy R.	ADV	9885129028	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. Suresh Reddy	Advocate	9848653438	

ORDER

Counsel for operational creditor is present.

Mr.S.Ramesh, filed vakalat for corporate debtor.

Counsel for corporate debtor contended that this Tribunal has no jurisdiction to entertain the petition and the registered office of the corporate debtor company is situated in the state of Haryana and that Tribunal of Chandigarh is having its jurisdiction to entertain the petition.

Counsel is directed to file preliminary objection regarding maintainability.

List the matter on 03.09.2018.


Member(Judl)